

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 54678 of 2014

[Arising out of Order-in-Appeal No. 81/CE/Appeal/DLH-IV/2014 dated 29.05.2014
passed by the Commissioner (Appeals), Central Excise, Faridabad]

Himalaya Overseas

.....Appellant

T-2, Okhla Industrial Area, Phase II,
New Delhi 110020
(Current Address : A-2, Second Floor,
Dharampal Satyapal Road, Sector 68, Noida,
Uttar Pradesh 201301)

VERSUS

Commissioner of Central Excise, Delhi-IV

.....Respondent

Plot No. 36-37, Sector 32, Opp Medanta Hospital,
Gurgaon, Haryana 121001

APPEARANCE:

None for the Appellant

Shri Ravinder Jangu, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 05.03.2025

DATE OF DECISION: 05.03.2025

Appeal stands abated. For order, see order of date passed in
Excise Appeal No. 54676 of 2014.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**